

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/4808/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri D.Ullah,
District and Sessions Judge,
Kamrup, Amingaon.

Dated Guwahati, the ^{1st} July, 2022.

Sub:- **Modified Earned leave.**

Ref:- Your letter No. 5030/2022 Dated 30th June, 2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for modified earned leave for 17 days from 30.06.2022 to 16.07.2022 (sufficing 17.07.2022) along with station leave permission, has been granted, **subject to submission of latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati along with leave application in prescribed format.** Further, you have been allowed to hand over charge to the Addl. Sessions Judge-cum-Special Judge, POCSO, Kamrup, Amingaon and in her absence to the next senior most Judicial officer at the station before proceeding on leave

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2001/4809-4810/A, dated , 01-07-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for
information.

2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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